

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation)
Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DIFENDA INDIA PRIVATE LIMITED

1	Name of corporate person	DIFENDA INDIA PRIVATE LIMITED
2	Date of incorporation of corporate person	09th September, 2020
3	Authority under which corporate person is incorporated/ registered	The Registrar of Companies, Bangalore
4	Corporate identity number / limited liability identity number of corporate person	U72900KA2020FTC138366
5	Address of the registered office and principal office (if any) of corporate person	Wework Prestige Central, Ground Floor 36 Infantry Rd, Tasker Town, Shivaji Nagar, Bangalore, Karnataka-56000.
6	Liquidation commencement date of corporate person	20 th April, 2024
7	Name, address, email address, telephone Number and the registration number of the liquidator	Ms. Kala Agarwal. IP Registration No: IBBI/IPA-002/IP- N00841/2019-2020/12734 Address: 801, Embassy Centre, Jamnalal Bajaj Road, Nariman Point, Mumbai- 400021. E-mail: pcskalaagarwal@gmail.com Mobile: 07021597117 / 9819888185
8	Last date for submission of claims	19 th May, 2024

Notice is hereby given that the Difenda India Private Limited has commenced voluntary liquidation on 20th April, 2024.

The stakeholders of Difenda India Private Limited are hereby called upon to submit a proof of their claims, on or before 19th May, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Kala Agarwal
IP Registration No: IBBI/IPA-002/IP-N00841/2019-2020/12734

Date: 24th April, 2024
Place: Bangalore

PUBLIC NOTICE

I, the undersigned advocate on behalf of my clients 1). **Arunkumar, J** S/o Late Jayaram, K. 2). **Rathishbabu** S/o Late Jayaram, K both are residing at Kundana village, Kundana Hobli, Devanahalli Taluk, Bengaluru Rural District, and petitioner's father Jayaram, K S/o Kempaiah @ Kampanna was died on 05/05/2021 at petitioner residence, if any parties who have objections may dispute regarding the same can appear in C.mis. No.163/2024 before the II Additional civil judge and JMFC at Devanahalli, Bengaluru Rural District, and date of hearing on 24/05/2024 at 11:00 AM.

PRABHAKAR, M. Advocate
CHAMBERS ADDRESSES
No.1, Narayanachar building, Subble Main Road Devanahalli Tow, Mob: 9880230076

IN THE COURT OF THE CIVIL JUDGE AND J.M.F.C. AT NELAMANGALA

C. MIS. No. 138 / 2024
PETITIONER: SRI. SHIVANNA, S/o Late Shankarappa aged about 60 years, Residing at Kodiyappa Village, Thyamangodu Hobli, Nelamangala Taluk...
PETITIONERS - **-/s/-**
RESPONDENT: THE TASHASILDAR
SUMMONS

I, **SRI. SHIVANNA,** S/o Late Shankarappa, applied for issue of death certificate of my Grand Father i.e. namely Rudraiah S/o Late Shivanna was expired on 07.11.1972 at Kodiyappa Village, for registered the above said date and issue the death certificate before this Honble court, any interested person or public are invited for any objection before this Honble court regarding the above said case on 22-05-2024 at 11:00 AM, by person or through pleader, in case of fail this Honble court will heard and determined in their absence and placing exparte.

Given under my hand and the seal of this court on 22-04-2024.
By order of the court, Chief Ministerial officer, court of the civil Judge Junior Dvn & JMFC at Nelamangala.
Advocate for Petitioner: **Sri. T.S. LAKSHMISHA,** Canara Bank Road, Thyamangodu, Nelamangala Taluk-562132.

IN THE COURT OF THE CIVIL JUDGE AND J.M.F.C. AT NELAMANGALA / 2024

C. MIS. No. 139 / 2024
PETITIONER: SRI. SHIVANNA, S/o Late Shankarappa aged about 60 years, Residing at Kodiyappa Village, Thyamangodu Hobli, Nelamangala Taluk...
PETITIONERS - **-/s/-**
RESPONDENT: THE TASHASILDAR
SUMMONS

I, **SRI. SHIVANNA,** S/o Late Shankarappa, applied for issue of death certificate of my Grand Mother i.e. namely Lingamma W/o Late Rudraiah was expired on 23-06-1978 at Kodiyappa Village, for registered the above said date and issue the death certificate before this Honble court, any interested person or public are invited for any objection before this Honble court regarding the above said case on 22-05-2024 at 11:00 AM, by person or through pleader, in case of fail this Honble court will heard and determined in their absence and placing exparte.

Given under my hand and the seal of this court on 22-04-2024.
By order of the court, Chief Ministerial officer, court of the civil Judge Junior Dvn & JMFC at Nelamangala.
Advocate for Petitioner: **Sri. T.S. LAKSHMISHA,** Canara Bank Road, Thyamangodu, Nelamangala Taluk-562132.

IN THE COURT OF THE CIVIL JUDGE AND J.M.F.C. AT NELAMANGALA

C. MIS. No. 124/2024
PETITIONER: SRI. GANGAIAH **-/s/-**
RESPONDENT: THE TASHASILDAR
SUMMONS

I, **SRI. SHANMUKHESWAR** S/o Duddannayanaagara, Thyamangodu Hobli, Nelamangala Taluk, Bangalore Rural District 562132, applied for death certificate of his Grandfather namely Chikkakempiah S/o Late Doddiah was expired on 01.04.1978 at Devanahalli Village, Devanahalli Hobli, Nelamangala Taluk, Bangalore Rural District 562111 for registered the above said date and issue the death certificate before this Honble court, any interested person or public are invited for any objection before this Honble court regarding the above said case on 22/05/2024 at 11:00 AM, by person or through pleader, in case of fail this Honble court will heard and determined in their absence and placing exparte.

Given under my hand and the seal of this court on 22-04-2024.
By order of the court, Chief Ministerial Officer, Court of the Civil Judge Junior Division and JMFC, Nelamangala.
Advocate for Petitioners: **Sri. T.S. Lakshimisha,** Canara Bank Road, Thyamangodu, Nelamangala Taluk- 562132.

PUBLIC NOTICE

This is to notify the General Public that my client **SMT. ANASUYA B.** Age 50 years, W/o D. Varadarajulu Naidu, Residing at No. 61, 11th Cross, Kanshiram Nagar, Bangalore - 97 is the absolute owner of the Site No.20 Katha No. 19/502/20 Sy.No. 19 situated at Chikkabettahalli village, Yelahanka Hobli, BNTQ. Now within the limits of BBMP Ward No. 3 - Attur, Bangalore measuring Eastern side 37 ft., Western side 19 ft., Northern side 14 ft., and Southern side 39 ft., in all measuring 742 sq.ft.

On 22-04-2024, while travelling in a Bus from Vidyanarayana to Rajajinagar my client has lost Original Registered Sale Deed Dt. 23-01-2002 vide Document No. 7855/2001-02, Book-I, registered at SRO Yelahanka, Bangalore. In spite of her best efforts, she could not trace the said Original Sale Deed. It is requested to the General Public that any person finding the said document, may please forward the said document to the undersigned at the below mentioned address within 7 days from the date of issue of this Public Notice, finder will be suitably rewarded. In this regard my clients have already lodged an online Police Complaint on 22-04-2024, vide. Lost Report No. 1102492/2024. It is hereby declared that my client has not pledged said document nor seized by any authority it is informed the general public that, not to misuse the said document to make any illegal transaction and if any transaction entered into by anybody in respect of the above said property based on the said document, the same would be illegal and does not confer any valid right or title on the property and also not binding on our clients.

BASAVARAJU G. Advocate
OFF: No. 26/9, Opp: Pizza Hut, Om Building, 3rd Main, 4th Cross, Rajajinagar, Bangalore - 560 010. Mobile: 7676717777
Place: Bangalore Date: 23-04-2024

SCHEDULE I FOR PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DIFENDA INDIA PRIVATE LIMITED

1	Name of corporate person	DIFENDA INDIA PRIVATE LIMITED
2	Date of incorporation of corporate person	09th September, 2020
3	Authority under which corporate person is incorporated/registered	The Registrar of Companies, Bangalore
4	Corporate identity number / limited liability identity number of corporate person	U72900KA2020FTC138366
5	Address of the registered office and principal office (if any) of corporate person	Wework Prestige Central, Ground Floor 36 Infantry Rd, Tasker Town, Shivaji Nagar, Bangalore, Karnataka-560 001.
6	Liquidation commencement date of corporate person	20th April, 2024
7	Name, address, email address, telephone Number and the registration number of the liquidator	Ms. Kala Aggarwal. IP Registration No.: IBBI/PA-002/IP-N00841/2019-2020/12734 Address: 801, Embassy Centre, Jammalal Bajaj Road, Nariman Point, Mumbai- 400021. E-mail: pcksalagagarwal@gmail.com. Mobile: 07021597117 / 9819886185
8	Last date for submission of claims	19th May, 2024

Notice is hereby given that the Difenda India Private Limited has commenced voluntary liquidation on 20th April, 2024. The stakeholders of Difenda India Private Limited are hereby called upon to submit a proof of their claims, on or before 19th May, 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 24th April, 2024
Place: Bangalore
IP Registration No.: IBBI/PA-002/IPN00841/2019-2020/12734

FORM NO. INC - 26

[PURSUANT TO RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014]

ADVERTISEMENT TO BE PUBLISHED IN NEWSPAPER FOR THE CHANGE IN REGISTERED OFFICE OF THE COMPANY FROM ONE STATE TO ANOTHER STATE BEFORE THE CENTRAL GOVERNMENT SOUTH EAST REGION, HEDERABAD

IN THE MATTER OF SUB SECTION 4 OF SECTION 13 OF THE COMPANIES ACT, 2013 AND CLAUSE (A) OF SUB SECTION (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES 2014

IN THE MATTER OF **M/S. TAKSHA SMART LABZ PRIVATE LIMITED** HAVING ITS REGISTERED OFFICE AT L8, UMIYA BUSINESS BAY TOWER 1 CESSNA BUSINESS MARATHALLI, BANGALORE - 560037

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 09.04.2024 to enable the company to change its Registered office from the 'State of Karnataka' to the 'State of Tamilnadu', within the jurisdiction of Registrar of Companies, Coimbatore, Tamilnadu.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director (Ministry of Corporate Affairs), South East Region, 3rd Floor, Corporate Bhawan, Bandaguda, Nagole, Tattiananram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500 068, Telangana within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office.

ADDRESS OF THE REGISTERED OFFICE IS LEVEL 8, UMIYA BUSINESS BAY TOWER 1 CESSNA BUSINESS MARATHALLI, BANGALORE - 560037

For Taksha Smart Labz Private Limited
Soman Prabha Sajubhaskar
Director
Date : 24-04-2024
Place : Bangalore
DIN: 00007134

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLBAG00479337 1. MANIKANDAN D. 2. INDIRANI	APARTMENT NO. 142, 1ST FLOOR, SOWPARNIKA INDRAPRASTHA, SURVEY NO. 210, KANEKAL VILLAGE, JEDIGENAHALLI HOBLI, HOSAKOTE TALUK, BENGALURU - 562107, KARNATAKA	09.03.2024	Rs. 8,35,358.49/- (Rupees Eight Lakh Thirty Five Thousand Three Hundred Fifty Eight and Paise Forty Nine Only) as on 10.04.2024

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Indiablus Housing Finance Ltd.
Authorizing Officer

Place : BENGALURU

ARTSON ENGINEERING LIMITED
CIN: L27290MH1978PLC020644
(A Subsidiary of Tata Projects Limited)

Regd Office: 2nd Floor, One Boulevard, Lake Boulevard Road, Hiranandani Business Park, Powai, Mumbai-76, Maharashtra
Tel: 022-66255600; Email: investors@artson.net; website: www.artson.net

EXTRACT OF THE STATEMENT OF AUDITED FINANCIAL RESULTS (AFR) FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2024

(Rs. In Lakhs unless otherwise stated)						
S. No.	PARTICULARS	Quarter Ended			Year Ended	
		31-03-2024 (Unaudited-ref note2)	31-12-2023 (Unaudited)	31-03-2023 (Unaudited-ref note2)	31-03-2024 (Audited)	31-03-2023 (Audited)
1.	Total Income from Operations	2487.8	3123.65	2930.32	12812.04	13141.50
2.	Net Profit / (Loss) for the period before tax	20.22	45.47	-922.22	230.38	-2097.24
3.	Net Profit / (Loss) for the period after tax	131.85	49.26	-996.15	605.20	-2350.81
4.	Total Comprehensive Income for the period	3.70	-0.04	-1.35	3.51	-0.15
5.	Equity Share Capital	369.2	369.2	369.2	369.2	369.2
6.	Reserves as shown in audited balance sheet of previous year	-277.68	-277.68	-1888.16	-277.68	-1888.16
7.	Earnings Per Share (of Re. 1/- each)					
	1. Basic	0.36	0.13	-2.70	1.64	-6.37
	2. Diluted	0.36	0.13	-2.70	1.64	-6.37

Note:

- The above Financial Results for the year ended 31st March 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 23rd April 2024.
- The figures for the quarter ended 31st March are the balancing figures between the audited figures in respect of full financial year ending 31st March and the published unaudited year to date figures up to period ended 31st December for the respective periods.
- The Company operates in only one business segment viz. Supply of Equipment, Steel Structures, Site Services for Mechanical Works.
- The Company have significant accumulated losses as at 31st March 2024.

The Management, including the Board of Directors of the Company, performed an assessment of the Company's ability to continue as a going concern. Considering the following aspects, the Management and the Board of Directors have assessed that the Company would be able to meet its cash flow requirements for the next twelve months from the date of these financial results and have accordingly, prepared this statement on a going concern basis:

- a) Tata Projects Limited, Holding Company has provided a letter of support to provide adequate business, financial and operational support to the Company to enable it to meet its financial obligation and to continue its operations for the next 12 months.
- b) Review of the approved business plan and the future cash flow projections

For and on behalf of the Board of Directors
Sd/-
Vinayak Pai
Chairman
Date : 23rd April 2024
Place : Mumbai

Business Standard



AIR MARSHAL S P SINGH (RETIRED) INSPIRES SCMS MBA STUDENTS ON PATHWAYS TO PURPOSE: THE POWER OF DISCIPLINE

During his visit to SCMS, Dayananda Sagar University in Bengaluru, Air Marshal S P Singh (Retd) PYVM, AVSM, VM, a distinguished Indian Air Force Officer, shared his invaluable insights with MBA students. His experiences, gained from his time at the National Defence Academy, and as a serving officer in India and abroad, were particularly relevant to the students, making his anecdotes and lessons all the more inspiring and thought-provoking.

During his address, Air Marshal Singh stressed the practical application of discipline as a habit, underlining its role as a cornerstone of personal and professional growth. By sharing his own experiences, he illustrated how discipline can help overcome challenges and achieve excellence, making it clear to the students that discipline is not just a theoretical concept but a practical tool for success.

The Air Marshal urged the students to embrace discipline as a guiding principle, emphasising the importance of integrity, accountability, and responsibility in every endeavour. He stressed that authentic leadership is not merely about authority or power but service, compassion, and empathy towards those under one's command.

Throughout his session, Air Marshal Singh engaged with students and faculty, patiently addressing their questions and sharing insights gleaned from his illustrious career. His humility, wisdom, and passion for mentorship left a lasting impression on all who attended his talk.

In conclusion, Air Marshal S P Singh's visit to SCMS, Dayananda Sagar University, was a powerful reminder of the transformative power of discipline and the importance of ethical leadership in today's world. His inspiring words and timeless wisdom will continue to guide and inspire the next generation of leaders as they embark on their own pathways to purpose.

The event was held under the aegis of the Disciplinary Committee at SCMS, Dayananda Sagar University, Bengaluru. The Dean, Capt Dr A Nagaraj Subbarao thanked Air Marshal Singh for visiting the campus and speaking to the future leaders of India.



FORM NO. INC - 26

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Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 09.04.2024 to enable the company to change its Registered office from the 'State of Karnataka' to the 'State of Tamilnadu', within the jurisdiction of Registrar of Companies, Coimbatore, Tamilnadu.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director (Ministry of Corporate Affairs), South East Region, 3rd Floor, Corporate Bhawan, Bandaguda, Nagole, Tattiananram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500 068, Telangana within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office.

ADDRESS OF THE REGISTERED OFFICE IS LEVEL 8, UMIYA BUSINESS BAY TOWER 1 CESSNA BUSINESS MARATHALLI, BANGALORE - 560037

For Taksha Smart Labz Private Limited
Soman Prabha Sajubhaskar
Director
Date : 24-04-2024
Place : Bangalore
DIN: 00007134

Huhtamaki

Huhtamaki India Limited

Regd Office: A-802, Crescenzo, C-38/39, G-Block, Bandra Kuria Complex, Bandra (E), Mumbai-400 051
CIN - L21011MH1950FLC145537, Phone No.: (022) 6740 0100

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED MARCH 31, 2024

		₹ in Million		
Sr. No.	Particulars	Quarter ended 31-Mar-24 Unaudited	Quarter ended 31-Mar-23 Unaudited	Year ended 31-Dec-23 Audited
1	Total Income from Operations	6,101.2	6,615.3	25494.4
2	Profit from Operations before Exceptional item and Tax	350.8	351.6	1305.1
3	Profit before Tax	350.8	351.6	5000.4
4	Profit for the period	260.3	354.9	4096.3
5	Total Comprehensive Income for the period	259.0	354.7	4102.8
6	Equity Share Capital	151.1	151.1	151.1
7	Other Equity as shown in the Audited Balance Sheet of previous year			11,353.5
8	Earnings Per Share (of ₹ 2/- each) (not annualised)			
	Basic & Diluted after exceptional item	3.45	4.70	54.24
	Basic & Diluted before exceptional item	3.45	4.70	16.27

- The above results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on April 23, 2024
- The above is an extract of the detailed format of Quarterly Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Results is available on the websites of the Stock Exchange and the Company.

For Huhtamaki India Ltd.
Dhananjay Salunkhe
Managing Director
Mumbai, April 23, 2024
Visit us at our website: www.flexibles.huhtamaki.in

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [Rule-8(1)] POSSESSION NOTICE (For Immovable property)
Whereas the Secured creditors of the below mentioned accounts have assigned the financial assets along with underlying security to Edelweiss Asset Reconstruction Company Limited (herein after referred as EARC) and EARC acting in its capacity as trustee of various trusts under Sec.5 of SARFAESI Act, 2002 has stepped into the shoes of the Secured Creditors and all the rights, title and interests of the Secured Creditor with respect to the financial assets along with underlying security interests, guarantees, pledges stands vested in EARC in respect of the financial assistance availed by the Borrowers and EARC is empowered to exercise all its rights as the secured creditor. Whereas the Authorized Officer of Edelweiss Asset Reconstruction Company Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the SARFAESI Act read with rule 9 of the Security Interest Enforcement Rules, 2002 on the date mentioned against each property.

Sl No	Loan Account Number / Borrower and Co-Borrower	Demand Notice date and Amount	Trust Details	Date of Possession	Symbol/ Physical Possession
1.	Loan Account Number : H508HLT025768 / H508H.D0252606 1.Ashif Ahmed (Borrower) 2. Umme Salma (Co-Borrower) 3. A J Fruits and Vegetables	17-05-2023 & ₹ 53,13,756	EARC TRUST SC - 422 & Bajaj Housing Finance Limited	18.04.2024	Symbolic
DESCRIPTION OF SECURED ASSET:- All that piece and parcel of Property No.243, East Of Mahadevapura Extension,Udaygiri Lashkar Mohalla,Mysore,Karnataka-570019 in Totaly Measuring 1200 Sq.ft and Bounded on the -EAST BY : ROAD; WEST BY : Property No 232; NORTH BY : Mysore No 244 ; SOUTH BY : Property No 242 Measuring East to West: 40.00 feet and North to South: 30.00 feet of site and constructed Ground Floor, First Floor and Second Floor RCC, Mosaic Floor building having water, electricity and sanitary connections thereon.					
2.	Loan Account No: H4J2RLP025456 / 1. Mr. Dhananjaya K M (Borrower) 2. Yashoda C (Co-Borrower)	02/08/2023 & Rs.17,91,855.26/-	EARC TRUST SC- 422 & Bajaj Housing Finance Limited	18.04.2024	Symbolic
DESCRIPTION OF SECURED ASSET:- All that piece and parcel of the property bearing Property No 317/23/119, 15290011300100389, Kodamhalli, Ramanagar, CHANNARAYAPATNA, KARNATAKA - 571507 and Bounded by:East - Own property; West - Govt road; North - Sy no. road; South - A N. No. property.					
3.	Loan Account Number: 54RMS84715072 - 1. Mohammed Shariff (Borrower), 2. Noor Umnisia (Co-Borrower)	12-04-2023 & ₹ 7,83,945.59	EARC TRUST SC - 422 & Bajaj Housing Finance Limited	18.04.2024	Symbolic
DESCRIPTION OF SECURED ASSET:- All that piece and parcel of the property bearing Municipal Katha No. 16-23-47, Old Katha No. 2893, Assessment No. 168-2893 measuring 19.202435x9.144018 meters, situated at No. 47, Balageri Road, Block-2, Mothi Nagar, Ramanagar - 571511, Karnataka and Bounded by: East - Property belonging to Mr. Sadath Sharif; West - Property belonging to Mr. Mohisan Sharif; North - Property belonging to Mr. Riyaz; South - 15ft. Tar Road					
4.	Loan Account Number : LMVYSTH4000037488 / LMVYSTT0000041444 - 1. Mr. Satyanarayana K (Borrower) 2. Mrs. Vani V (Co-Borrower)	17-05-2023 & ₹ 12,65,623.76	EARC TRUST SC - 417 & Edelweiss Housing Finance Limited	18.04.2024	Symbolic
DESCRIPTION OF SECURED ASSET:- All that piece and parcel of the property No. 189/1501, Property I.D. No. 152200433036000479, Situated at Alanahalli Grama, Alanahalli Gramapanchayat, Kasaba Hobli, Mysore Taluk, Measuring East to West: 9.144 Meter and North to South: 7.9248 Meter and Bounded by : East - House of Mahadevachar; West - Property sold by Swamy to others; North - Road & Property of Kumaraswamy C - South - House of Sathagalli Jayanna					

5.	Loan Account No: 1200003352 / 1200003351 - 1) Mr. Girish D. P. (Borrower), 2) Mrs. Aparna K. S. (Co-Borrower)	08-09-2023 & Rs. 53,65,732.69	EARC TRSUT SC - 477 - M/s. Piramal Capital & Housing Finance Limited (Formerly Known as Dewan Housing Finance Corporation Limited)	20.04.2024	Physical
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DESCRIPTION OF SECURED ASSET:- Non-agricultural immovable property held on warg right situated in Balya Village of Puttur Taluk, within Kadaba Hobli and within the registration Sub-District of Puttur and comprised in

Site No	Kissam	Extent A-C
120-1(P3)Portion	Converted	0-0-5 (202.34 Sq.Mtrs)

(Property ID No: 151100400400220043) Consisting of residential building with all mamool easementary rights appurtenant thereto and bounded by - EAST BY: Portion Of Sy.No. 120-1(P3); WEST BY: Road ; SOUTH BY: Portion Of Sy.No. 120-1(P3); NORTH BY: Road.

6.	Loan Account No: 2800005851
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